IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY,THE SIXTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30287 OF 2025

Between:

M.G.Sree Gayathri, D/o M.G.Narasimha Rao, Aged about 21 years, R/o Plot No. 58, 8-3-167/K/58, Kalyan Nagar, Venture-3, Mothinagar, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Department, Secretariat, Saifa bad, Hyderabad.
2. The Kaloji Narayan Rao University of Sciences, Rep. by its Registrar/ Convener NEET (UG) 2025 Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, direction, order or orders more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No. 2 in not treating the Petitioner as local candidate for admission into MBBS/BDS for the Academic Year 2025-26 in pursuant to NEET (JG) 2025 as being illegal, arbitrary and violative of Articles 14, 19 and 21 of the Constitution of India and also in contrary to Rule 3(a)(I) of Telangana Medical and Dental Colleges Admission (Admission in to MBBS and BDS Courses) Rules 2017 as amended vide G.O.Ms.No. 150, Health, Medical and Family Welfare (C1) Department dt. 08.09.2025 and consequently direct the Respondent No. 2 to treat the Petitioner as local candidate for admission into MBBS/BDS for the Academic Year 2025- 26 in pursuant to NEET (UG) 2025.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the Respondent No. 2 to allow the Petitioner for counseling as a local candidate in the Telangana State for admission into MBBS/BDS for all the purposes of Admission into MBBS and BDS Courses for the Academic Year 2025- 26 in pursuant to NEET (JG) 2025, pending disposal of the Writ Petition.

Counsel for the Petitioner: Ms. G. SRIDEVI REP SRI. M. SRIKANTH

Counsel for the Respondent No.1: SRI R. NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH
AND FAMILY WELFARE

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUOHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30287 of 2025

ORDER:

Heard Ms. G. Sridevi, learned counsel representing Mr. M. Srikanth, learned counsel for the petitioner; Mr. R. Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.1 and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent No.2 (for short 'the University').

2. The petitioner approached the respondent University along with documents to consider her as a 'Local Candidate' for admission to MBBS/BDS Course in the Medical institutions of the State of Telangana for the academic year 2025-26 in terms of advertisement dated 15.07.2025. She claims to fall in the category prescribed under G.O.Ms.No.150 dated 08.09.2025.

3. Learned counsel for the petitioner submits that the petitioner has studied upto 10th class in Madras. Thereafter, by residing in the State of Telangana at Hyderabad, she has

completed her Intermediate for the academic years 2020-21 and 2021-22 and thereafter, she attended EAMCET-2023 and NEET-2024 examinations. Therefore, her stay being consecutive four years in Hyderabad, she fulfils the requirement prescribed in G.O.Ms.No.150 dated 08.09.2025. Therefore, the petitioner may be permitted to make a written representation seeking to consider her case as a 'Local Candidate' and the respondents may be directed to consider the same.

4. Learned Standing Counsel for the respondent University at the outset submits that the relevant criteria under G.O.Ms.No.33 dated 22.07.2024 read with G.O.Ms.No.150 dated 08.09.2025 require either consecutive study or consecutive stay, and not a piecemeal. Study for any period in the last four consecutive years preceding the qualifying exam outside the State is only permissible if the parent of the candidate falls in any of the enumerated categories under G.O.Ms.No.150 dated 08.09.2025, which, in the present case, petitioner does not fulfill. However, he submits that if the petitioner makes any representation, the respondents shall consider the same in accordance with law.

5. Upon hearing learned counsel for the parties, without making any comments on the merits of the claim of the petitioner, we dispose of the Writ Petition with liberty to the petitioner to make a representation to the respondent University to consider her case as a Local Candidate. Thereupon, the respondent University shall consider the same in accordance with law, within a period of two days. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Department, Secretariat, Saifa bad, T.S.,Hyderabad.
2. The Registrar/Convener, Kaloji Narayan Rao University of Sciences, NEET (UG) 2025 Warangal
3. One CC to SRI. M SRIKANTH Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FAMILY WELFARE ,High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. T. SHARATH, SC FOR KNRUOHS [OPUC]
6. Two CD Copies

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HIGH COURT

DATED:06/10/2025



ORDER

WP.No.30287 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

9 copies
by
14/10/25